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Title: Requests the Government to appoint Tamilians selected on merit basis in the Accountant-General office in Karnataka.

SHRI T.R. BAALU (MADRAS SOUTH): Mr. Deputy-Speaker Sir, I would like to draw the kind attention of the august House and especially of hon. Kadambur Janarthanan to the poor plight of Tamilians appointed by the Staff Selection Commission. The Staff Selection Commission had selected 23 Tamilians on merit and posted them in the Office of the Accountant-General of Karnataka. Out of 23, 19 Tamilians have not been permitted to give their joining reports in the Office of the Accountant-General of Karnataka on the pretext that the appointees are not knowing Kannada, the local language. This is very much against the principles set out in Article 14 and Article 16 of the Constitution and also against the judgement that has been delivered during 1996 in the case of Mr. Radheysiam versus the Union of India.

The hon. Chief Minister of Tamil Nadu, in his letter, has already requested the hon. Prime Minister to intervene in this matter and see that the 19 appointees from Tamil Nadu are permitted to join the same Department.

Once again, I would like to request hon. Kadambur Janarthanan to kindly intervene in this matter and see that all the 19 Tamilians who have been selected on merit by the Staff Selection Commission are appointed in that particular Department, that is, Accountant General's Office, Karnataka, without any further delay. This is an emotional matter for Tamilians. So, I request the Government, through you, Sir, that petty politics should not be allowed to interfere in this sort of an issue because it is against what has been enshrined in Articles 14 and 16 of the Constitution. Thank you.

>THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): Sir, the Staff Selection Commission is a Body which provides employment in the Central Government. The total number of appointees is 23 and not 19. Out of 23, four have already been given employment and 15 more are getting employment in the Central Government in Bangalore itself. ... (Interruptions)

itself. Why should they be deprived of this opportunity of joining the Accountant General's Office?

SHRI KADAMBUR M.R. JANARTHANAN: The Staff Selection Commission is a Body which gives employment to the unemployed in the Central Government Departments, and they have been given employment in the Central Government Departments.

Commission. They should be appointed in that particular Department only.

DR. SUBRAMANIAN SWAMY :Sir, as usual, the DMK has been misinformed.

MR. DEPUTY-SPEAKER: Shri Baalu, you may disagree with the statement of the Minister, but he has explained the position.

General's Office in Karnataka only and not elsewhere.

MR. DEPUTY-SPEAKER: Shri Baalu, he has already explained the position.

MR. DEPUTY-SPEAKER: Shri Baalu, he has already stated the stand of the Government. You may not agree with it, and we cannot help it.

General's Office, they should be absorbed in that Office only and not elsewhere. What is wrong in this?

DR. SUBRAMANIAN SWAMY : He has got his facts wrong, and the Parliament is being misled here.

giving the joining reports.

MR. DEPUTY-SPEAKER: Shri Baalu, during the 'Zero Hour', you have mentioned it and the Minister has reacted to it. There are others who want to speak. So, let me call others.

appointees to join in the Accountant General's Office.

MR. DEPUTY-SPEAKER: Shri Baalu, you have got ample opportunities. You can bring it up in some other form also. You have already mentioned it during 'Zero Hour'.

Accountant General's Office only and not elsewhere.

DR. SUBRAMANIAN SWAMY : They are not able to find employment for Tamilians in Tamil Nadu, but he is worried about this.

criteria should not interfere in the appointment of people. So, those people who have been appointed by the Staff Selection Commission should be absorbed in the Accountant General's Office only and not elsewhere. ... (Interruptions)

DR. SUBRAMANIAN SWAMY : Sir, I gave a notice on Admiral Bhagwat's case.

MR. DEPUTY-SPEAKER: Whatever it may be, your notice was received after 10 o'clock.

DR. SUBRAMANIAN SWAMY : I gave it before 10 o'clock.

MR. DEPUTY-SPEAKER: But this is the information I have got.

... (Interruptions)

SHRI N.K. PREMCHANDRAN (QUILON): Sir, what about my notice?

MR. DEPUTY-SPEAKER: Your notice was received in time, but it has been disallowed by the hon. Speaker.

... (Interruptions)

SHRI SUNIL KHAN (DURGAPUR): May I be permitted to speak. Sir, you have called my name. ... (Interruptions)

MR. DEPUTY-SPEAKER: Shri Ahamed, I have called the name of Shri Sunil Khan. I will call you next.